NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) No. 05 of 2021

In the matter of:Mr. Chandrasekaran Ananthanarayanan....AppellantVs.....Registrar of Companies, Chennai....RespondentPresent....RespondentFor Appellant:Mr. R. L. Sinha, Advocate.

For Respondent: None.

ORDER (Virtual Mode)

10.02.2021: Heard Learned Counsel for the Appellant. He submits that Learned Tribunal erroneously held that at the relevant time the Appellant was not the Director and Shareholder of the Company. It is also submitted that no show cause Notice has been served by the ROC and the name of the Company has been struck off. Let the Notice be issued to the Respondent through speed post. Requisite along with process fee, if not filed, may be filed within three days from today. If the Appellant provides the e-mail ID of Respondent, let Notice be also issued through e-mail.

Let the matter be fixed on **2nd March**, **2021**.

[Justice Jarat Kumar Jain] Member (Judicial)

> [Mr. Kanthi Narahari] Member (Technical)

Sim/Bm

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